

चाहिए और हम इसके बारे में जरूर  
पूछताछ करेंगे।

15.07 hrs.

## MATTERS UNDER RULE

377

(i) NEED FOR ENHANCEMENT OF CEMENT  
ALLOCATION TO KERALA

15.06 hrs.

MARRIAGE LAWS (AMENDMENT)  
BILL\*

THE MINISTER OF LAW, JUSTICE  
AND COMPANY AFFAIRS SHRI  
P. SHIV SHANKAR) : Sir, I beg  
to move for leave to introduce  
a Bill further to amend the Hindu  
Marriage Act, 1955 and the Special  
Marriage Act, 1954.

MR. DEPUTY-SPEAKER : The  
question is :

"That leave be granted to introduce  
a Bill further to amend the Hindu  
Marriage Act, 1955 and the  
Special Marriage Act, 1954."

*The motion was adopted.*

SHRI P. SHIV SHANKAR : Sir,  
I introduce the Bill.\*

FOOD CORPORATIONS (AMEND-  
MENT) BILL\*

THE MINISTER OF STATE IN  
THE MINISTRY OF AGRICULTURE  
AND RURAL RECONSTRUCTION  
(SHRI BALESHWAR RAM) : On  
behalf of Shri Birendra Singh Rao,  
I beg to move for leave to introduce a  
Bill further to amend the Food Corporations  
Act, 1964.

MR. DEPUTY-SPEAKER : The  
question is :

"That leave be granted to introduce a  
Bill further to amend the Food  
Corporations Act, 1964."

*The motion was adopted.*

SHRI BALESHWAR RAM : Sir,  
I introduce the Bill.

SHRI K. A. RAJAN (Trichur) :  
Sir as per the cement allocations made  
by the Government of India, Ministry of  
Shipping and Transport ( Roads Wing)  
the allotment of cement for the second  
quarter of 1980 for the execution of Central/  
Centrally sponsored road/bridge works  
in Kerala is only 880 tonnes. The Kerala  
Government have intimated the mini-  
mum requirements of cement for the third  
quarter for Kerala State for National  
Highway works as 3280 MT. As this  
was the irreducible minimum required  
quantity, the Kerala Government has  
requested for allotment of this quantity  
in full without effecting any reductions.  
But against this request, the Govern-  
ment of India have allotted only 1000  
MT for the third quarter. For the  
fourth quarter, the Kerala Government  
has furnished the requirement  
as 4970 MT, but the quantity allocated  
was only 465 MT. Pointing out these  
facts, the Kerala Government have  
addressed the Ministry of Shipping  
and Transport for allotment of enhanced  
quantities of cement for the Central/  
Centrally sponsored works under exe-  
cution in this State. But it is under-  
stood that, till date, no reply has been  
received by the Kerala Government  
from the Government of India.

I, therefore, request the hon. Mi-  
nister to take necessary steps for the  
enhancement of cement allocation to  
the State.

(ii) RECRUITMENT OF LOWER DIVISION  
CLERKS BY TUTICORIN PORT TRUST

†SHRI D.S.A. SIVAPRAKASAM  
(Tirunelveli) : In my parliamentary con-  
stituency, there is the Tuticorin Port Trust.  
In July 1979, the Port Trust advertised  
for recruitment of Lower Division Clerks.  
Along with each application a fee of Rs.  
5/- was charged. An examination was  
also proposed for this purpose. The  
last date was 10-8-79. In response to  
this, lakhs of unemployed young men  
applied and the revenue of about Rs.  
5 lakhs must have been received by the  
Port Trust. In many newspapers there  
were also advertisements from the Port  
Trust warning the aspirants not to fall a  
prey into the hands of intermediaries  
who will deceive them of Rs. 5000 or  
Rs. 6000 per head. The Port Trust

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 27-2-81.

†The original speech was delivered in Tamil.